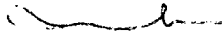


RA 301/97
in OA 3031/97

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6-1-98

Issue notice to parties. List on
27.1.98.


(N. Sahu)
Member (Admin)

MA2863/97 in RA 301/97
MA3031/97 O.A.No.1958/95

27.1.1998

Item No. A-14

Present : None for the applicant.

Shri G.C.Dhar, departmental
representative for respondents.

Adjourned to 28.1.1998 as the counsel
for respondents is busy in another Court.

N. Sahu
(N. Sahu)
Member (Admnv)

rkv.

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.301/97 in
OA No.1958/95

New Delhi, this the 28th day of January, 1998

Hon'ble Mr. N. Sahu, Member(A)

Union of India : through

1. The Secretary
Ministry of Defence
Government of India
South Block
New Delhi
2. Commandant
Central Ordnance Depot(COD)
Delhi Cantt.
New Delhi - 110 010 ...Applicants

(By Advocate : Sh.K.R. Sachdeva)

VERSUS

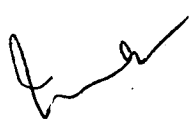
B.L. Gupta
S/o late Sh.S.P. Gupta
R/o Flat No.B-25/1
East of Kailash
New Delhi - 110 065
Retd. as an Assistant
Divisional Manager
Minerals and Matal Corporation
of India Ltd., New Delhi ...Respondent

(By Advocate : Sh. D.P. Avinashi)

ORDER (ORAL)

By Sh. N. Sahu, Member(A) -

Learned counsel for the applicants states that the respondent being a quasi-permanent employee is not entitled to terminal benefits. For this aspect he cited Article 368 of Civil Service Regulation Vol.1, 5th Edition, 1964. He agrees that this matter was not raised either in the pleadings or at the time of arguments by the learned counsel for respondents.

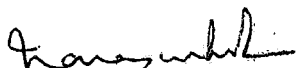


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Learned counsel for the respondent submits that the applicants who were respondents in the original OA, in the case of Sh. K.C. Sharma who was a quasi-permanent civilian employee of Army Ordnance Depot have already in similar circumstances allowed terminal benefits and this point about quasi-permanency was not raised at that time.

2. In a Review Application only a mistake of either a fact or of law that is apparent on the face of record can be raised and this cannot be a forum for raising additional grounds for adjudication.

3. RA is dismissed. A copy of this order to be handed over to the learned counsel for both parties.


(N. Sahu)
Member (A)

/Kant/